GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

LOK SABHA STARRED QUESTION NO.52 TO BE ANSWERED ON 02.12.2015

TRANSPORTATION OF GOODS

†*52. SHRI HARIOM SINGH RATHORE:

Will the Minister of RAILWAYS be pleased to state:

- (a) the details of the profit earned/loss suffered by Railways on account of transportation of goods during the last three years;
- (b) the number of cases of loss of revenue reported in transportation of goods and the corrective action taken thereon during the above period;
- (c) whether there have been cases of claims by the consumers for delay in delivery of goods to the desired destination during the above period;
- (d) if so, the details thereof and the compensation paid against those claims; and
- (e) the details of action taken against the guilty persons/officials in this regard?

ANSWER

MINISTER OF RAILWAYS

(SHRI SURESH PRABHAKAR PRABHU)

(a) to (e): A Statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF STARRED QUESTION NO.52 BY SHRI HARIOM SINGH RATHORE TO BE ANSWERED IN LOK SABHA ON 02.12.2015 REGARDING TRANSPORTATION OF GOODS

(a): The available details of the profit earned/loss suffered by Railways on account of transportation of goods for the last three years are as under:

(in ₹ Crore)				
Profit/Loss (-)	Earnings	Cost	Year	
22858	69548	46690	2011-12	
33182	85263	52081	2012-13	
32592	93906	61314	2013-14	
	93906	61314	2013-14	

(b): During the above period, the number of cases of loss of revenue as reflected in the payments made by Railways on account of compensation claims in transportation of Goods (New Claims Registered & Reopened) were 42901 and out of these compensation claims, more than 93% claims were settled. To minimize claims on transportation of goods, Indian Railways have operationalised Freight Operation Information System (FOIS) to get real time information on the transportation of goods. Other measures undertaken to minimize claim cases include escorting of goods trains, proper marking and labeling of packages to avoid their loss/over carriage and insistence of provision of dunnage to protect flap doors where required to avoid their loss/over carriage.

- (c)&(d): Indian Railway does not guarantee any transit time in transportation of goods and there are no claims attendant for delay in delivery of goods.
- (e): As per data presently available, the number of staff taken up for compensation claims, on the whole, are as under:

2012-13	-	40
2013-14	-	51
2014-15	-	54

Further, in case of violation of rules or acts of negligence by railway staff leading to a loss of revenue when ever brought to notice, these are taken up separately on a case to case basis.

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